Corporation to effect the change over smoothly and to utilise, in the effort, the accumulated skills in the field of import trade and domestic cotton. The Corporation will make every effert to so organise its operation that no inconvenience is caused to the growers and consumers of cotton nor any dislocation is caused so far as other cotton interests are concerned. Needless to say that in this effort the Corporation would need and welcome the Corporation of all the interests concerned.

———

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 3rd August, 1970, will consist of :

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of :—

The Dock Workers (Regulation of Employment) Amendment Bill, 196?, as passed by Rajya Sabha.

The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1967.

The Maternity Benefit (Amendment) Bill, 1967, as passed by Rajya Sabha.

The Chartered Accountants (Amendment) Bill, 1969.

The Telegraph Wires (Unlawful Possession) Amendment Bill, 1968, as passed by Rajya Sabha.

The Industrial Disputes (Amendment) Bill, 1968, as passed by Rajya Sabha.

The Tea Districts Emigrant Labour (Repeal) Bill, 1967.

(3) Discussion to be raised by Shri P. K. Deo and others on the demand for a new Steel Plant for Orissa at 3 p.m. on Tuesday, the 4th August.

(4) Further discussion of the motion for modification of the All India Services (Conduct) Rules, 1968, moved by Shri N. K. P. Salve, on Friday, the 7th August, 1970.

श्री जगन्नाथराव जोशी (भोपाल) : अध्यक्ष महोदय, मेरी एक प्रार्थना है। गोआ स्वातन्त्रय संग्राम के नेता डा० मैस्करेनहेस अगले रविवार की सुबह दिल्ली पधार रहे हैं। उनका बड़ा भारी और शानदार स्वागत होना आवश्यक है। बहुत से संसद् सदस्य वहां जाना चाहेंगे। इस लिये मैं प्रार्थना करता हूं कि वहां जाने के लिये आप यातायात का प्रबन्ध करें तो बहुत अच्छा होगा।

SHRI NAMBIAR (Tiruchirappalli) : My submission is that there must be some opportunity for discussing the question of interim relief to the Central Government employees arising out of the appointment of the Pay Commission. The Pay Commission may take a long time, two or three years. The question of interim relief is very important and urgent. We want to have an opportunity to discuss it on a motion, for one hour or two hours and the hon. Minister should allot sometime for this.

श्री हुकम चंद कछवाय (उज्जैन) : अध्यक्ष महोदय, दो-तीन बार इस सदन में इस बात को उठाया गया है कि देश में बहुत बड़ी संख्या में जो अगर-बत्ती मजदूर हैं उन के लिये कोई कानून बनाया जाना चाहिये क्योंकि उनकी दशा बहुत खराब है। मैं जानना चाहता हूं कि क्या इसके लिये सरकार कोई विधेयक लाना चाहती है ?

इसके साथ-साथ आज देश के सभी क्षेत्रों में कैजुअल लेबर काम करती है। यह प्रथा समाप्त हो क्या इसके लिये सरकार कोई विधेयक यहां लाना चाहती है ?

श्री मधु लिमये (मुंगेर) : मैं चाहता हूं कि अगले सप्ताह जो कपूर कमीशन की रिपोर्ट आई है महात्मा गांधी की हत्या के बारे में, उसपर चर्चा करने का मौका सदन को मिले।

[श्री मधु लिमय]

दूसरी बात यह है जैसा आप सब को मालूम है कि उत्तर प्रदेश और बिहार में जो विधान परिषदें हैं उनका खात्मा करने के बारे में एक तिहाई बहुमत से प्रस्ताव पारित हो चुके हैं। आज शायद निजी सदस्यों का एक बिल भी आये श्री फरनेन्डीज और श्री भोगेन्द्र झा के नाम से। आज अखबारों में खबर छपी है कि केन्द्रीय सरकार इसके बारे में जल्दी कोई फैसला नहीं करेगी। मैं जानना चाहता हूँ कि जब पिछले सत्र में भी हम लोगों ने यह सवाल उठाया था कि उत्तर प्रदेश और बिहार की विधान सभाओं ने प्रस्ताव पास कर लिया है तब आप पार्लियामेंट को इसके बारे में मौका क्यों नहीं देते? मैं चाहता हूँ कि सरकार इसके बारे में एक विधेयक ले आये। क्या सरकार पार्लियामेंट के सामने इस लिए ऐसा विधेयक नहीं रख रही है कि उसकी पार्टी में उत्तर प्रदेश और बिहार में झगड़ा और विवाद है? क्या दलीय राजनीति के लिये सरकार संसद् को अपने अधिकारों से वंचित रखना चाहती है?

SHRI NATH PAI (Rajapur): I only want to endorse the plea made by Shri Nambiar. The question of interim relief is affectiong two million Government employees. Last week 50,000 railway employees demonstrated; they wanted to call on you but as usual they were prevented and the Railway Minister who claims that he was born socialist and anyway practises socialism from the early age of 5 did not have the courtesy to go and meet them when they demonstrated before the Parliament House. Before this problem assumes serious proportions and the employees are forced to adopt agitational methods, we should like the Government to provide the House with an opportunity. We have an irrefutable case on the desirability of giving immediate interim relief. May I have an assurance that you will consider this suggestion which is coming from practically all sections of the House.

SHRI SAMAR GUHA: Yesterday we had an inconclusive discussion on the refugee exodus but the House adjourned before it ended. I find that that item is not included in the next week's business. The problem is so serious. 60,000 refugees are rotting in the open, without food, without even a tent over their heads. On an average 10-15 children are dying and their dead bodies are thrown into the river. The Government should take these things into consideration and the discussion which remaind inconclusive should be taken up again. Therefore, I say that immediately that should be taken up for discussion here next week at the earliest opportunity.

Secondly, the West Bengal Land Reform Bill should be brought up as early as possible. A lot of trouble is being created in West Bengal; in the rural areas, the land-grab movement is going on, and murder and violence are going on, and the Government say that this Land Reform Bill will solve this problem. I do not understand why the Land Reform Bill of the West Bengal Government which has been formulated and had been placed at the meeting of the Consultative Committee for West Bengal has not been brought before this house. It should be brought here at the earliest opportunity so that the problem of land in the rural areas specially and the problem of violence can be tackled without delay.

SHRI S. KUNDU (Balasore): There is one matter which is connected with the Bokaro steel plant. The country ought to know why the programme after the second revision as scheduled has not been stuck to, and why it is much behind the schedule. Crores of rupees are being spent and the costs are going up. The reports of the Public Accounts Committee and the Public Undertakings Committee are already there. I think that it would only be in the fitness of the circumstances that the country should know the whole affiair, and at least two hours should be given for a discussion about it.

I would recall that we met you regarding the demonstration of 15,000 railway workers of All-India Railway Federation, and we have been requesting for the last three days that the Railway Minister should make a statement about it. A memorandum was was submitted, and we

would like to know what the Government has to say. As Mr. Joshi said, there will be bitter consequences. I do not think that the Government will compel us to resort to a strike to awaken them from their slumber on this matter.

Then, the problem of unemployment should be debated in the House. The whole lot of qualified engineers and technicians are unemployed. Many lakhs are remaining unemployed. This matter has not been discussed. It comes here and there only through questions and so on. I request you and plead with you that at least two or three hours should be allotted next week so that this matter can be discussed.

श्री जनेश्वर मिश्र (फूलपुर) : मैं संसदीय कार्य मंत्री के द्वारा अगले सप्ताह के लिए शिक्षा मंत्री जी को दो विषयों पर बयान देने के लिए प्रार्थना करना चाहता हूँ। एक तो काशी विश्वविद्यालय में राष्ट्रीय स्वयं सेवक संघ की इमारत के बारे में है। उस इमारत को खाली कराने के लिए विश्वविद्यालय की एग्जेक्टिव काउंसिल ने प्रस्ताव किया है लेकिन अभी तक वह खाली नहीं हो पा रही है। गजेन्द्र गडकर कमेटी की रिपोर्ट भी इस सम्बन्ध में है।

श्री लिमये का एक बिल इस सदन के सामने विचारार्थ है कि विश्वविद्यालयों के कामकाज में विद्यार्थियों को हिस्सा मिलना चाहिये। इसी बीच उत्तर प्रदेश के राज्यपाल ने विश्वविद्यालय के विद्यार्थियों के छात्र संघों को समाप्त करने का एक अध्यादेश जारी किया है। इस पर भी शिक्षा मंत्री को बयान देना चाहिये कि यह अध्यादेश उस बिल से कहां तक संगत है और कहां तक असंगत।

SHRI S. M. BANERJEE (Kanpur): My first point is about the question of interim relief which has been pleaded by my friend Shri Nath Pai and others; this not only concerns two million people, but the number is much more, it is going to affect the public sector units also. All memoranda had been submitted by the 10th July, 1970 and an assurance was given in this House that the Government would ask the commission to enquire into this and suggest an interim relief. I want that the Commission announces it here and now. I want the hon. Finance Minister, if he is unable to get this matter discussed here, to direct the Commission to see that the interim relief is announced without delay. Otherwise, there is going to be serious trouble. I congratulate the railwaymen for highlighting this problem.

Them, I would like to refer to two items which have appeared in the newspapers today. One is the abolition of the upper House in Bihar and Uttar Pradesh. I fully support Shri Madhu Limaye and request that this matter should be brought before the House and discussed soon.

Then there is the question of nationalisation of sugar mills in Uttar Pradesh. A decision has been taken by the Union Cabinet and AI CC that the sugar mills should be nationalised. It has been left in the hands of the Chief Minister of Uttar Pradesh who does not believe in the nationalisation of sugar industry on his own initiative. I request that the Union Government should take a decision, and it should not speak to the press about it when Parliament is in session. Let the Minister of Food and Agriculture make a statement or the Prime Minister should make a statement whether the Union Government wants to nationalise this industry or it is only a stunt at the time of this turmoil. I want the sugar mills to be nationalised.

An assurance was given to this House that a lenient attitude will be taken towards the policemen involved in the demonstration and so-called strike. I would request you to convey our feeling to the Parliamentary Affairs Minister. He should ask the Prime Minister, who is also the Home Minister, to make an announcement granting general amnesty to the policemen who are still rotting on the streets. About the interim relief, I want a statement to be made definitely next week so that the workers who are agitated throughout the country may get some consolation.

SHRI RANGA (Srikakulam): Sir, I would like the Government to give an early opportunity to the House to discuss the question in regard to their policy about the

[Shri Ranga]

open border question because the social problem is becoming worse and worse.

Then I would make an appeal to you. Now that West Bengal is being handed over to the Governor and through him to the President or from the President to the Governor, I would request you to see that a non-official is appointed as the Chairman of the Advisory Committee that has been appointed by the House. They have given the power to you to appoint the Chairman. I would like that the minister should not be appointed as Chairman. (*Interruptions*)

MR. SPEAKER : This power is not with the Speaker. (*Interruptions*)

श्री शिवचन्द्र झा (मधुबनी) : अध्यक्ष महोदय, ऐसा मत करो। यह ठीक नहीं है। एक-एक मिनट हमें भी आपको सुनना चाहिये। सभी को आप थोड़ा-थोड़ा समय दें। वह बाद में खड़े हुए थे, आपने उनको बुला लिया। हम पहले से खड़े होते आ रहे हैं.. (इंटरप्शंज)...

श्री मोलहू प्रसाद (बांसगांव) : अध्यक्ष महोदय, हम भी कब से खड़े हो रहे हैं... (इंटरप्शज)...

MR. SPEAKER : I am not ignoring you. I am going to reply to Mr. Ranga's question and then call you. You should have some patience. (*Interruptions*). God help this Parliament. I am very pessimistic in many ways.

श्री शिवचन्द्र झा : आप खुद पेशेंस रखें। कुर्सी की शान को आप बिगाड़ते हैं। कोई प्रोसीजर आपने नहीं अपना रखा है ...(इन्टरप्शंज)...

श्री मोलहू प्रसाद : कुछ लोगों को आपने अक्ल का ठेका दे रखा है। अक्ल के ठेकेदार वही बने हुए हैं। मेरी बात भी आप सुन लें। पेरूमल कमेटी की रिपोर्ट पर बहस अभी अधूरी है। वह रिपोर्ट शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज़ के बारे में है। उस पर बहस पूरी होनी चाहिये।

श्री शिवचन्द्र झा : उन से पहले हम लोग खड़े हुए थे। आप समझदार नहीं हैं तो आप इस्तीफा दे दें।

श्री रणधीर सिंह (रोहतक) : गाली देने से कोई बात बनती है ?

अध्यक्ष महोदय : थोड़ा सा इनको समझाइये। हम सारे देश के चुने हुए नुमाइंदे आए हैं। एक आध मिनट इधर उधर होने से कुछ नहीं बिगड़ता है। कुछ तो इनको पेशेंस रखना चाहिये।

श्री रणधीर सिंह : बिला वजह से हाउस को तंग करते हैं।

MR. SPEAKER : Mr. Ranga, about your point regarding the appointment of the Chairman of the committee, I examined it. The Speaker has no powers to appoint the Chairman. The convention has always been that whenever such a committee is appointed in the case of other States also, the Home Minister has been the Chairman.

SHRI RANGA : The Home Minister himself said that he did not insist upon it and he would have no objection to your appointing the Chairman.

MR. SPEAKER : I have studied this matter and I think that the convention that has been followed all along should be allowed to continue.

SHRI RANGA : Provided it is not questioned. We questioned it the other day,

MR. SPEAKER : I will examine it. But so far I have not been able to follow it. श्री कपूर।

श्री लखन लाल कपूर (किशनगंज) : अध्यक्ष महोदय, मैं संसद्-कार्य मन्त्री...

अध्यक्ष महोदय : माननीय सदस्य जरा ठहर जायें। श्री झा...

(Shri Shiv Chandra Jha left the House)

MR. SPEAKER : I have never been able to follow what is wrong here. I just wanted to ask him what he was asking me when I was standing. What did he say? Could anybody explain to me what is the cause of this? If I am in the wrong, you may tell me so.

श्री स० मो० बनर्जी : अध्यक्ष महोदय, मेरा ख्याल है कि उन की नाराजगी का कारण यह था कि पहले आप सीरियली मेम्बरों को बोलने का चांस दे रहे थे और किसी मेम्बर को शिकायत नहीं हुई, लेकिन जब श्री रंगा खड़े हो गये, तो हालांकि वह क्यू में नहीं थे, लेकिन आप ने उन को मौका दे दिया। इसी वजह से माननीय सदस्य नाराज हो गये ....(व्यवधान)...

श्री मुहम्मद इस्माइल (बैरकपुर) : आप हमारी पार्टी को भी वक्त नहीं दे रहे हैं। ...(व्यवधान)...

अध्यक्ष महोदय : किसी मेम्बर को पहले बुलाने का मतलब यह नहीं है कि मैं दूसरे मेम्बर या पार्टी को मौका नहीं दूंगा। सुबह जनसंघ के मेम्बर की बारी थी। लेकिन श्री नाथ पाई खड़े हो गये। वह लीडर हैं। मैंने उन को वक्त दे दिया। लेकिन इस का मतलब यह तो नहीं था कि मैं जनसंघ को वक्त नहीं देने वाला था।

श्री रणधीर सिंह : अध्यक्ष महोदय, आप इधर भी नजर किया कीजिए।

अध्यक्ष महोदय : श्री रंगा ने कमेटी की चेयरमैनशिप का सवाल उठाया। मैं उन को जवाब देना चाहता था। इतनी सी बात पर तो किसी को एतराज नहीं होना चाहिए। आखिर आनरेबल मेम्बर किस बात पर आपे से बाहर हो गये।

श्री जि० मो० बिस्वास (बांकुरा) : आप इस हाउस में ए क्लास और बी क्लास के मेम्बर, सीनियर और जूनियर मेम्बर, न बनाइये। यहां पर सब मेम्बर्ज इलेक्टिड हैं। Every member has got equal prestige and position here. You give opportunites only to some members to intervene on any question.

श्री लखन लाल कपूर : मैं संसद्-कार्य द्वारा एक महत्वपूर्ण विषय की ओर सरकार का ध्यान दिलाना चाहता हूं। मैं चाहता हूं कि गृह-कार्य मंत्री इस बारे में वक्तव्य दें। पश्चिम बंगाल के उस हिस्से में, जो उत्तर बंगाल के नाम से पुकारा जाता है, पश्चिम दीनाजपुर और दारजलिंग डिस्ट्रिक्ट की 200 मील की सीमा पूर्वी पाकिस्तान से मिलती है। पश्चिम दीनाजपुर के इस्लामपुर सबडिविजन में पूर्वी पाकिस्तान से सैकड़ों की तादाद में हथियार बन्द हमलावर आते हैं और वहां के नागरिकों के मवेशी लूटते हैं डकैतियां डालते हैं और लोगों की हत्यायें करते हैं। यह कोई नई बात नहीं है ये घटनायें बरसों से चली आ रही हैं। हम ने इस सम्बन्ध में गृह-कार्य मंत्री से बातें की थी और उन के पास डेपुटेशन ले गये थे। बार्डर सिक्युरिटी फोर्स और स्थानीय पुलिस की कनाइवेंस से ये सब घटनायें होती हैं। वहां की जनता भाग कर हमारे क्षेत्र बिहार में शरण ले रही है। यह बहुत सीरियस मैटर है। आप गृह-कार्य मन्त्री से इस बारे में वक्तव्य दिलायें और इन घटनाओं की रोक-थाम की व्यवस्था की जाये।

SHRI GANESH GHOSH (Calcutta South) : I suggest and demand that the recent events of the Jadavpur University at Calcutta be taken up for discussion and a little time be fixed for it some time early next week. This event has acquired added importance and urgency in view of the CRP and police activities in Siliguri and Adra which culminated in the strike of the South Eastern and North Eastern Railways. I request the Minister of Parliamentary Affairs to fix some time early next week for this.

श्री मोलहू प्रसाद : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। इलियापेरुमाल कमेटी की रिपोर्ट अप्रैल, 1968 में आ गई थी। मेम्बरों द्वारा पचासों बार कहे जाने पर उस रिपोर्ट को छाप कर उस की प्रतियां मेम्बरों में बांटी गईं। इस के बाद बहुत आग्रह करने पर पिछले सेशन के आखिर में उस रिपोर्ट पर चर्चा का अवसर दिया गया। जिस प्रकार जातियों में ब्राह्मण, क्षत्रिय और वैश्य के बाद ही शूद्र की बारी आती है, उसी प्रकार अन्य सब विषय समाप्त हो जाने पर ही पिछले सेशन के अन्त में उस रिपोर्ट पर चर्चा के लिए एक घंटे का समय दिया गया। यह मनोवृत्ति बदलनी चाहिए। उचित तो यह था कि पिछले सत्र में जो बहस अधूरी रह गई थी, उस को पूरा कर के कोई दूसरा विषय लेना चाहिए था। मैं केवल यही निवेदन करना चाहता था। लेकिन आप ने जान-बूझ कर इस को परेशानी का विषय बना दिया, जिस के कारण मुझ में उत्तेजना पैदा हुई। संसद्-कार्य मन्त्री शिड्यूल्ड कास्ट्स के लिए मगरमच्छ के आंसू बहाते हैं, लेकिन उन को इस महत्वपूर्ण विषय पर चर्चा के लिए समय नहीं मिलता है। मैं यही चाहता हूँ कि पिछले सत्र में जो बहस अधूरी रह गई थी, उस को पूरा किया जाये।

अध्यक्ष महोदय : इस के बारे में फैसला करना बिजिनेस एडवाइजरी कमेटी के हाथ में है।

श्री मोलहू प्रसाद : आप के कथनानुसार मैंने लिख कर भेजा है। कार्य मंत्रणा समिति कौन सी बला है, यह हम नहीं समझ पाते हैं। आखिर इस सदन को यह बताया जाना चाहिए कि पेरुमाल कमेटी की सिफ़ारिशों में से कितनी सिफारिशों को सरकार ने स्वीकार किया है और कितनी सिफारिशों को अस्वीकार किया है और उस का कारण क्या है?

MR. SPEAKER : This report was discussed partly last time and I am going to put it before the Business Advisory Committee again. But imagine, he sent to me an adjournment motion for the discussion of this report !

श्री मोलहू प्रसाद : हम चाहते हैं कि उस अधूरी बहस को पूरा करने के बाद दूसरा विषय लिया जाये।

श्री राम चरण (खुर्जा) : पिछले सेशन में डिपुटी स्पीकर साहब ने कहा था कि शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज सम्बन्धी रिपोर्ट पर डिसकशन को उस वक्त बन्द कर दिया जाये और अगले सेशन के पहले दिन उस को ले लिया जायेगा। मैं संसद्-कार्य मंत्री से यह जानना चाहता हूँ कि डिप्टी स्पीकर के रूलिंग के मुताबिक क्यों नहीं सब से पहले उस रिपोर्ट को लिया गया।

दूसरी बात यह है कि शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज़ के डीशिड्यूलिंग के बारे में बिल 1967 से पड़ा हुआ है और उस को अभी तक पास नहीं किया गया है। 1970 में मर्दुम-शुमारी होने जा रही है। अगर इस बिल को पास नहीं किया गया, तो फिर शिड्यूल्ड कास्ट्स और ट्राइब्ज़ की गणना किस तरह हो पायेगी?

SHRI HEM BARUA (Mangaldai) : I am tired of trying to focus your attention, the attention of this Government and the attention of the House on the problems that are plaguing Assam now.

Firstly, about these floods. The floods have cost Assam like anything. The floods have ravaged not only Assam but also northern parts of West Bengal and nothing has been done to minimise the intensity of the floods. Not even a discussion has been allowed here.

Secondly, there was an earthquake on the top of that, in Assam and Assam was ravaged by this earthquake. I have got information last night over a trunk call from Shillong.

It is reported that there is intrusion of people from East Pakistan into Assam The economy of the State is shattered. There is unemployment problem in the State. There is also the land problem in the State. There should be a full fledged discussion on this part of India. I often wonder why Assam should be a part of India at this rate. Assam is a part of India. We must not forget that. There should be a discussion on this part of India.

Then, about the railway strike in Siliguri, it is spreading to a place called Ranga. The loco shed people have gone on strike in Siliguri. All communications to Assam have been cut off. The roads have been breached because of the floods. Everything is rotten there. There should be a full-fledged discussion on this part of India in the House during the first part of coming week.

SHRI DATTATRAYA KUNTE (Kolaba) : Sir, the hon. Member, Shri Sanghi wanted to refer to certain important matter today. But for some reason or other may be he was not following the rules—he did not get an opportunity. The House is convinced that it is a very important matter. I suggest he should be given an opportunity at the earliest moment.

SHRI DHIRESWAR KALITA (Gauhati) : About Assam, we have given notice of a motion under Rule 193. I hope, you will admit it.

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं तो सिर्फ दो बातें आप से कहना चाहता हूँ। पहली बात तो यह है कि अब से ठीक एक वर्ष पहले श्री रघुरमैया जी को शायद याद हो, देश में जो यह हिंसात्मक प्रवृत्तियां बढ़ती चली जा रही हैं इस के संबंध में एक चर्चा हुई थी जो चर्चा अधूरी रह गई। मैं यह चाहता हूँ, क्योंकि नक्सलाइट ऐक्टिविटीज़ अब पराकाष्ठा पर पहुंच रही हैं तो श्री रघुरमैया जी उस चर्चा को, जो आधी चल कर रुकी हुई है, अगले सप्ताह में अवश्य ले लें।

दूसरी बात यह है कि उड़ीसा के पार्लियामेंट के मेम्बरों ने प्रधान मंत्री के घर पर एक दिन धरना दिया। तो दो दिन के बाद श्री बलि राम भगत ने स्टील प्लान्ट के संबंध में भारत सरकार की नीति घोषित की। उत्तर प्रदेश में परमाणु बिजली-घर बनाने का निर्णय कई वर्ष पहले लिया गया था। तो क्या रघुरमैया जी यह कहना चाहते हैं कि उत्तर प्रदेश के पार्लियामेंट के मेम्बर भी वहां जाकर धरना दें तब सरकार इस विषय में अपनी नीति स्पष्ट करेगी ?

श्री रणधीर सिंह : अध्यक्ष महोदय, पहली बात तो मुझे यह कहनी है कि देश के बहुत से भागों में कहत पड़ा हुआ है, बारिस नहीं हो रही है कई महीनों से जिस से देहात का किसान बहुत दुखी है, उसे पानी नहीं मिल रहा है, फसल सूख रही है, मवेशी बीमार हो रहे हैं और कहीं बाढ़ से किसान मारा गया। तो फ्लड पर और कहत पर जो कुछ भी पीजेंट्री प्राबलम है उस पर डिबेट होनी चाहिए।

दूसरी बात मैं यह कहना चाहता हूं, मेरे मुंह की बात इन्होंने छीन ली, वह बात यह है कि दिल्ली के पुलिस वालों का मामला पड़ा हुआ है। पिछली दफा गृह मन्त्री ने उस के बारे में स्टेटमेंट दिया था कि कोई न कोई चीज कर रहे हैं तो दस हजार फेमिलीज़ का मामला है और अब तो सब कुछ प्राइम मिनिस्टर के पास है, वही करने वाली हैं, तो उन के कन्धे पर जो तलवार लटक रही है उस के लिए कुछ न कुछ किया जाय।

तीसरी बात ला एण्ड आर्डर के संबंध में है। जब से यह लैंड पर कब्जा करने का सिलसिला शुरू हुआ है, तब से चाहे वह गवर्नमेंट लैंड हो, किसान की लैंड हो, किसी की हो, यह आम एक सब पार्टियों में मुकाबिला हो गया है कि कौन ज्यादा नक्सलाइट हो सकता है। आज नक्सलाइट अकेले नक्सलाइट नहीं हैं। जितनी पार्टियां हैं सब नक्सलाइट हो गई हैं और जा-जा कर लोगों को उकसाती हैं, हर एक को कहती हैं किसान की जमीन पर कब्जा

कर लो, किसान की धोड़ी पर उस की और सब चीजों पर कब्जा कर लो। यह सारे देश की मेंटलिटी इस प्रकार खराब हो रही है। तो इस मामले पर चर्चा होनी चाहिए।

श्री क० ना० तिवारी (बेतिया) : मैं तो इतना ही कहना चाहता हूँ, मधु लिमये साहब ने बिहार कौंसिल के बारे में सवाल उठाया। हम यह चाहते हैं कि अभी वहां के लोग उस पर सेकेंड थाट दे रहे हैं और असेम्बली में आ रहा है कि 74 तक न हटाया जाय, इसलिए गवर्नमेंट उस मामले में वेट करे और इस सवाल को अभी यहां न लाया जाय।

SHRI BISWANARAYAN SHASTRI (Lakhimpur): There are devastating floods in Assam and, therefore, the prices of consumer goods are rising. In addition to that, there is the railway strike in Siliguri and all the passengers are stranded there. No goods can be sent to Assam from this side and from Assam to this side. To make matters worse the IAC has withdrawn certain air services from different parts of India to Assam. Therefore I hope that there should be a discussion on this point and I have given notice for a discussion under Rule 193 and that should be admitted.

SHRI S. KANDAPPAN (Mettur): I only want to point out one thing. You were pleased to observe that you were thinking of bringing up the Elayaperumal Committee's report before the Business Advisory Committee. I only want to remark that during the last session at the fag end of the day when we had been discussing the issue, Members were given to understand that it should have over-riding consideration over other issues and it will be given preference and will be discussed first in this session. It was the understanding given at that time by the Chair as well as the Government that in this session it will be taken up in the first week itself. If you see the records, I will be borne out. I would only urge that let it have precedence over other items for in the next week.

SHRI DHIRESWAR KALITA: I agree with my friend, Shri Biswanarayan Shastri that the motion given under Rule 193 on the flood situation in Assam should be admitted. I do not agree with Mr. Hem Barua that Assam should go out of India.

SHRI HEM BARUA: I did not say that. I am misinterpreted. The mistake is not mine.

SHRI J. M. BISWAS: There have been railway strikes in different sectors. Recently the strike in Siliguri of which mention has been made by some members is continuing for the last 8 days. It is disconnecting Assam from the rest of the country. I have gone through the Railway Minister's statement. By that statement no solution can come. I would request the Hon. Minister to include this issue in the list of business for next week and let the House get a chance to discuss it.

SHRI RAGHU RAMAIAH: Various suggestions have been made—some relating to legislative work of the House, some relating to the executive work of the Government and some about statements to be made and so on. I have taken copious notes and I will certainly place the entire matter before the relevant Ministers to give their best consideration to the suggestions. Two items were mentioned. One relating to the discussion of the report of the Committee on Scheduled Castes and Scheduled Tribes. I will certainly consult the new Minister. As the House is aware, the Minister of Social Welfare is a new Minister. I will get in touch with him and I will bring it to the House as soon as possible.

About the part-heard motion of Shri Prakash Vir Shastri, it will be taken up in the week following, not next week.

SHRI SAMAR GUHA (Contai): The discussion on the exodus of refugees has not been concluded.

SHRI RAGHU RAMAIAH: That will be considered. We will find time for it also.

13.20 hrs.

The Lok Sabha adjourned for Lunch till half-past Fourteen of the Clock.